## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 707 (TO BE ANSWERED ON 07.02.2018)

#### NON-IMPLEMENTATION OF CAT ORDERS

#### 707. SHRI RAMSINH RATHWA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has received several cases of non-implementation of Central Administrative Tribunal (CAT) orders pertaining to the officers of Ministry of Information and Broadcasting and its subordinate offices;
- (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken for the early implementation of pending CAT orders by the above offices?

### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): No Madam. As per the information received from Ministry of Information & Broadcasting, there are no cases of deliberate non implementation of the orders of Hon'ble Central Administrative Tribunal (CAT).

The Hon'ble Tribunals are held in highest esteem and highest regard is given to their orders. Non-implementation of orders constitutes contempt of Court which may lead to penal consequences for all the officials concerned.

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